

(MW)		
Sector	Target	% (Target)
Central	7639	37.5
State	6609.5	32.5
Private	6110.5	30.0
TOTAL	20359	100

All out efforts are being made to achieve the capacity addition targets.

#### **Mega power projects in U.P.**

1593. SHRI NARESH CHANDRA AGRAWAL : Will the Minister of POWER be pleased to state:

(a) the number of mega power projects that Government is going to set up during the current Five Year Plan;

(b) whether it is a fact that not even a single project is being set up in Uttar Pradesh; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) The number of Eleventh Plan mega power projects in central and State sector, for which Mega Power Certificate have been issued, are 13 and 4 respectively.

(b) and (c) Rihand Stage-III (1000 MW) mega power project of NTPC Limited is in Uttar Pradesh, of which 500 MW is included in Eleventh Plan capacity addition on best efforts basis.

#### **Coal linkage to power projects in Uttar Pradesh**

†1594. SHRI NARESH CHANDRA AGRAWAL : Will the Minister of POWER be pleased to state:

(a) whether Government of Uttar Pradesh *vide* its letter dated 16 July, 2009 has sent an application for allocation of coal linkage to four of its power projects;

†Original notice of the question was received in Hindi.

- (b) if so, the names of those projects and by when coal linkage would be sanctioned; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):  
 (a) to (c) Yes, Sir. The Government of Uttar Pradesh in a letter dated 16.07.2009 requested the Ministry of Coal for allocation of coal linkages to four of its power projects. Details are given in the Statement-I (*See below*). The Ministry of Coal has forwarded the aforementioned proposal for consideration of the Ministry of Power.

The Ministry of Power in consultation with CEA has examined the request for coal linkages for the four projects and the matter is under consideration for referring them to the Ministry of Coal as per the terms and conditions of coal linkage policy for 12th Plan projects issued by the Ministry *vide* OMs dated 21.10.2009, 08.01.2010 and 11.01.2010 and details are given in the enclosed Statement-II.

***Statement-I***

*Names of the power projects in UP for which request for coal linkages is under consideration.*

Sl. No.	Name of Project / Executing Agency / Location / Capacity in MW
1.	Jawaharpur Thermal Power Project of Uttar Pradesh Power Corporation Limited (UPPCL) in the district of Etah (2x660)
2.	Dopaha Thermal Power Project of UPPCL in the district of Sonbhadra (3x660)
3.	Lalitpur Thermal Power Project of UPPCL in the district of Lalitpur (3x660)
4.	Yamuna Expressway Thermal Power Project (TPP) of UPPCL of Vill-Seriyal & Bhunna jattan, Tehsil - Khurja in the district of Bulandsahar (3x660).

***Statement-II***

*Copy of Ministry of Coal's O.Ms dated 21.10.2009 regard coal linkage policy*

*F.No.FU-9/2009-IPC*

*Government of India Ministry of Power*

New Delhi, dated the 21st October, 2009

**OFFICE MEMORANDUM**

**Sub: Coal linkage policy for 12th plan projects**

The undersigned is directed to refer to Ministry of Coal's OM No. 23011/27/2008-OPD dated 26.12.2008 regarding the shelf of 12th Plan projects and to say that in view of the shortage of coal and a number of power projects proposed for commissioning during 12th Plan awaiting linkage, it has been decided in the Ministry to adopt the following methodology for allocating coal linkage for 12th Plan projects:

**A. Sector wise priority:**

Following is the order of priority for allocation of coal linkage:

- i) Power projects of Central Sector CPSUs, state sector and projects to be bid out by states on tariff based competitive bidding (Case II)
- ii) IPP Projects
- iii) Captive Power Projects.

**B. Prequalification of projects for coal linkage:**

- (i) Water allocation should be available to meet the full requirements of the project and a certificate to this effect issued by the competent authority of the State Government must be produced.
- (ii) The proposed project should have clearly identified the location and the area required for setting up of the power project.
- (iii) Report of the State Government about availability of land for project purposes should be produced along with evidence of initiation of process for procurement of land.

- (iv) The developer of the project should furnish the report of the Expert Appraisal Committee of Ministry of Environment and Forests along with Terms of Reference issued by MOEF.
- (v) The project developer meets the financial pre-qualifications as defined in the Standard Bid Document for procurement of power through tariff based competitive bidding (Case-I).

Authenticated copies of financial documents along with supporting affidavit signed by the authorized representative of the Board or the Chief Promoter(s) of the Project have to be furnished. The promoter shall remain responsible for the genuineness of the documents.

**C. Weightage for priority:**

Ministry of Coal will indicate the availability of coal for the 12th Plan. 60% percent of available coal would be earmarked for the Central and State sector projects, including the projects based on tariff based competitive bidding (Case- II). For State sector projects, coal will be allocated based on the projected demand supply gap of the State.

35% of the coal available will be earmarked for the IPPs and balance 5% will be earmarked for the CPPs. *Inter-se* priority will apply for each category viz. Central and State Sector projects including those to be bid on tariff based competitive bidding (Case II) by the State Governments and IPPs. Prioritization will be based on points to be allocated as detailed below:

Sl. No.	Parameter	Points allotted to projects which are fulfilling the conditions	Other projects which are not fulfilling the conditions
1	2	3	4
1	Projects proposing installation of units with supercritical technology	20	0
2	Project at pit-head or in State where no major power projects have been planned in the 11th/ 12th Plan shelves	20	0

1	2	3	4
3	Projects using sea water instead of fresh water*	10	0
4	Progress of land acquisition **	50	
(i)	>25% <50% land acquired	20 }	0
(ii)	>50% <75% land acquired	30 }	0
(iii)	>75% <100% land acquired	40 }	0
(iv)	100% land acquired	50 }	0
TOTAL		100	

\* Only the IPP projects located within 150 km. from the nearest port will be required to meet at least 30% of their coal requirements through import. This is not applicable to SPSUs and CPSUs as Government is already fixing target for import of coal for them.

\*\* For weightage for progress of land acquisition, the developer shall submit a certificate from the District Collector or the State Revenue Authority or the authorized agency of the State Government such as Industrial Development Corporation. The responsibility of correctness of the certificate will rest with the developer as it will not be possible for CEA to verify the land records.

#### D. Captive Power Projects

For CPPs, linkage will be recommended for those who are having capacity more than 10 MW.

Following industries for captive use may be given preference:

- i. Steel Industry
  - ii. Aluminium industry
  - iii. Process industries such as cement, textile, sugar etc.
2. Cases of linkage for CPPs/PPs having unit size less than 200 MW will be considered only if equipment are sourced from reputed domestic manufacturers. However, if the equipment is ordered before 24.07.2008 to others, linkage may be considered.

3. There will be no domestic linkage to power plants based on imported coal in 12th Plan.
4. For washery rejects, the ratio of coal and rejects to be considered is 22:78 based on grade of coal. With bio-mass, coal as support fuel upto 15% may be considered.
5. This issues with the approval of the competent authority.

(S. Narayanan)

Under Secretary to the Govt. of India

Secretary  
Ministry of Coal  
Shastri Bhawan  
New Delhi,

Copy to the Chairperson, Central Electricity Authority, Sewa Bhavan, R.K.Puram, New Delhi with a request to prepare a shelf of 12th Plan projects awaiting coal linkage with appropriate marking against those projects.

**Detailed project reports submitted by U.P. under RGGVY**

†1595. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of POWER be pleased to state:

(a) the size of Detailed Project Report (DPR) in crore of rupees sent by Uttar Pradesh Government to the Ministry for the second phase of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY);

(b) whether it is a fact that DPR of only two districts was sanctioned whereas DPR for 69 districts worth Rs. 10408 crores was not sanctioned; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) During Eleventh Plan, 54 supplementary Detailed Project Reports (DPRs) for Rs. 8941.17 crore have been received from Government of Uttar Pradesh (UP) for sanction under Phase-II of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). Phase-II of RGGVY has not yet been approved for implementation by Government.

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†Original notice of the question was received in Hindi.